

**NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/11/2016 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :




PETITION NUMBER : TCP/86/2016

NAME OF THE PETITIONER(S) : A. Parthasarathy

NAME OF THE RESPONDENT(S) : MPL Forging Private Limited & 6 othes

UNDER SECTION : 397/398, 402, 403 and 406 read with Schedule 11 of the Act.

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	J. BALAKUMAR	Auth Rep for R1 to R4 & R7	
2.	R. Muralidharan	Respondent S.D. CO R5	
3.	A. Parthasarathy	A. PARTHASARATHY (Pr.)	

ORDER

Petitioner in person present and states that his counsel could not attend the court due to illness. Representative for R1 to R4 and R7 insisted on granting interim prayers, one relating to the transfer of shares without making any offer to shareholders, and the other relating to arrears of rent in respect of the premises leased out by R7 to R1 company. Petitioner seeks time to instruct his counsel to reply on both the issues since she is not available today. The counsel for petitioner shall file written arguments by the next date of hearing. Put up on 5.1.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)